

Listed on: 25.02.2015

Before Court No.

Item No.

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 33569/2014,
2122/2015, 2125/2015 & 6250/2015

WITH
PRAYER FOR INTERIM RELIEF

Govt. of NCT of Delhi & Ors. ...Petitioners

Versus

Jagjit Singh & Ors. Etc. ...Respondents

OFFICE REPORT

SLP(C) No. 33569/2014

The matter above mentioned was listed before the Hon'ble Court on 14.01.2015 when the Court was pleased to pass the following Order:-

"As prayed for, counter affidavit may be filed within two weeks. Rejoinder, if any, be filed within one week thereafter.

Post the matter on 18th February, 2015."

It is submitted that in view of aforesaid order, counsel appearing for respondent No. 1 has on 13.02.2015 filed reply on behalf of respondents with application seeking permission to place subsequent facts on record without serving the copy on counsel appearing for respondent Nos. 2 to 129 and the same is being circulated herewith. Counsel for the petitioner has not filed reply affidavit so far.

Service is complete.

SLP(C) No. 2122/2015 & 2125/2015

The matter above mentioned was listed before the Hon'ble Court on 19.01.2015 when the Court was pleased to pass the following Order:-

"Delay condoned.

Issue notice returnable on 18th February, 2015.

Tag with SLP(C) No.33569 of 2014."

It is submitted that pursuant to aforesaid order, show cause notice returnable for 18.02.2015 was issued to all the 20 respondents in SLP(C) No. 2122/2015 and all the 27 respondents in

SLP(C) No. 2125/2015 was issued by regd. A.D. on 05.02.2015 but nothing has been received back so far.

Service is not complete in both the matters.

SLP(C) No. 6250/2015:-

The matter above mentioned was listed before the Hon'ble Court on 20.02.2015 when the Court was pleased to pass the following Order:-

**"Delay condoned.
Issue notice returnable on 25th February, 2015.
To be heard along with SLP(C) No.2122 of 2015.
We have brought to the notice of the Learned Counsel for the petitioner a decision in C.A.No.8700 of 2013 which is relevant and that has been authored by one of us (Shiva Kirti Singh,J.)."**

It is submitted that pursuant to aforesaid order, show cause notice returnable on 25.02.2015 was issued to all the 5 respondents on 23.02.2015 by speed post. As per tracking report on the website of india Post the notice is yet to be delivered to the addresses.

It is further submitted that counsel for the petitioner has not filed affidavit of valuation of the matter so far.

Service is not complete.

The matters above mentioned are listed before the Hon'ble Court with this Office Report.

DATED THIS THE 24th DAY OF FEBRUARY, 2015.

ASSISTANT REGISTRAR.

COPY TO:

Ms. Rachna Srivastava, Adv. Ch. No.
Mr. Gautam Narayan, Adv. Ch. No.
Mr. Rajiv Ghawana, Adv. Ch. No.

ASSISTANT REGISTRAR.